NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 21

IA 1129/2020 in C.P.(IB)4752/MB/2018

CORAM:

SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **22.08.2023**

NAME OF THE PARTIES: **VIKAS SHUTTERING STORE PVT LTD V/S SUPREME INFRASTRUCTURE INDIA LTD**

Section 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA No. 1129/2020 – Adv. Ranit Basu a/w Adv. Maitri appeared for the Applicant. Counsel Ashish Pyasi i/b Adv. Avinash Khanolkar appeared for the Respondent. Counsel appearing for the Corporate Debtor submits that the Applicant has joined as intervenor in the Appeal before Hon'ble NCLAT against the Order, approving the scheme of the Operational Creditor. The Ld. Counsel for the Applicant submits that the Corporate Debtor was directed to pay the amount due to them prior to the approval of the scheme vide the order date 25.02.2020.

List this matter on **07.09.2023**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna